

Title : Regarding the financial irregularities committed by the State Government in the Valmiki Nigam

**SHRI VISHWESHWAR HEGDE KAGERI (UTTARA KANNADA):** Honble Chairperson, thank you for allowing me to raise a matter under Rule 377. Karnataka state has been progressing very well in various sectors in the country. Capital of Karnataka Bengaluru has also been achieving many milestones in IT-BT sector in the entire world. I would like to draw the kind attention of the Union government about serious irregularities by the State Government in our Karnataka. There are many issues including administrative negligencies in the various Departments of the state government. However, don't want mention all those issues in this occasion. I would like to mention one of the serious financial irregularities committed by the state government in the Valmiki Nigam, it's a Corporation which is functioning under the department of Welfare of Scheduled Castes. The Corporation is facing the allegations of its involvement in a major scam of Rs. 187 crores. The huge money was transacted from Valmiki Nigam and deposited in benami accounts. The fund of Rs.187 crores meant for welfare of my brothers and sisters of Scheduled caste and Scheduled Tribes. Rs. 187 crore rupees have been deposited in benami accounts through the Treasury of the Corporation. This money is collected from people in the form of taxes. Scheduled society as such huge amount of money is misappropriated in benami accounts without any use for them. The chief minister of Karnataka itself looking after the finance department. So it is an abuse of a system of governance. Because the Government has agreed that the money has been transferred through the Treasury. Since the Chief Minister and his cabinet ministers of the government involved in the scam and money is transferred through banks, I request that the Central Government should take serious action against the culprits and give appropriate directions to bring administrative reform in the state of Karnataka.